

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC-1': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.235/DEL/2019
[Assessment Year: 2009-10]**

M/s Nirwan Imaging Pvt. Ltd. 1/10401, Gali No.03, Mihan Park Shahdara, New Delhi-110032	Income Tax Officer, Ward-18(3), New Delhi
PAN-AACCN4436C	
Assessee	Revenue

Assessee by	Sh. Rakesh Khimani, CA
Revenue by	Sh. Om Prakash, Sr. DR

Date of Hearing	17.11.2021
Date of Pronouncement	17.11.2021

ORDER

This appeal filed by the assessee is directed against the order dated 14.11.2018 of the learned CIT(A)-28, New Delhi, relating to Assessment Year 2009-10.

2. The learned counsel for the assessee vide its letter dated 28.10.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 17.11.2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 17/11/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi